

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 18/01/2018

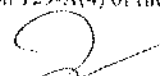
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. C/A/70173-70174/2018-CU[DB] dated 15/01/2018

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	C/85/2010	Sh Arun Agarwal Ms Kla India Public Limited, 2nd Milestone, Kichha Road Rudrapur UDHAM SINGH NAGAR UTTARAKHAND 263153
2	C/86/2010	Sh Ashok Agarwal Ms Kla India Public Limited, 2nd Milestone, Kichha Road, Rudrapur, Rudrapur Rudrapur UDHAM SINGH NAGAR UTTARAKHAND 263153
		Name and Address of Respondent
3		C.C.E. & S.T.-Meerut-ii OPPOSITE SHAHEED SMARAK, DELHI ROAD...BHANSALI GROUND, MEERUT, UTTAR PRADESH-
4		C.C.E. & S.T.-Meerut-ii OPPOSITE SHAHEED SMARAK, DELHI ROAD...BHANSALI GROUND, MEERUT, UTTAR PRADESH-

Other Appellants and Respondents as per Annexure

Copy To

5 Advocate(s) / Consultant(s):

**PDS LEGAL-ADVOCATES
 & SLICITORS
 5TH FLOOR, PLOT NO.2B,
 TOWER2, SECTOR-126,
 GAUTAM BUDH NAGAR,
 NOIDA,
 UTTAR PRADESH
 201304**

6 Bar Association, CESTAT, Allahabad

7 Director Publications, Customs, Excise, I.P. Estate, Delhi

8 M/s Centax Publications Pvt. Ltd., 1512-B, Bhisun Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

9 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

10 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohak Road, New Delhi-110005

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 The ICFAI society, 52, Nagarjuna Hill, Ponjagutta Hyderabad.-500082

15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

16 C.D.R. 17 Office Copy 18 Second Folder Copy 19 Guard File



Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

C/85/2010, C/86/2010 (DB)

Arising out of O/O No.58-60/COMMR/M-II/2009 dated 16.12.2009 passed by
Commissioner of Customs & Central Excise, Meerut-II.

Shri Arun Agarwal, Shri Ashok Agarwal

...APPELLANT(S)

VERSUS

CCE, Meerut-II

RESPONDENT (S)

APPEARANCE

Shri Tarun Gulati (Advocate) & Shri Kishore Kunal (Advocate) for the
Appellant (s)

Shri Mohd. Altif (Asstt. Commr.)(A.R.) for the Revenue

CORAM:

SHRI ASHOK JINDAL, HON'BLE MEMBER (JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER (TECHNICAL)

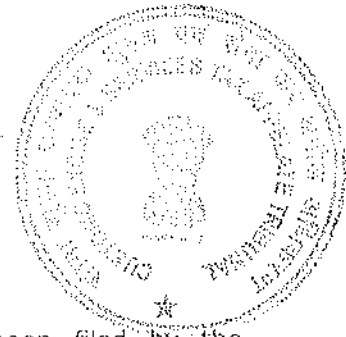
DATE OF HEARING/DATE OF DECISION : 15.01.2018

FINAL ORDER NO. 70173-70174/2018

Per Shri Ashok Jindal :

Heard the parties.

2. Considering the fact that these appeals have been filed by the appellants against the penalty imposed on them for an import made by M/s.KLA India Public Ltd., the importer, whose appeal has already been disposed of by this Tribunal by way of remand vide Final Order No.C/216-218/2011 dated 25.05.2011. In that circumstances we set aside the impugned order and remand the matter back to the adjudicating authority to



Ashok Jindal

(Dictated and pronounced in the court.)

(MEMBER TECHNICAL)

(MEMBER JUDICIAL)

SM

प्रमाणित प्रति/Confirmed True Copy

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